

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:176

ANSWERED ON:30.11.2015

Amendment to Factories Act

Chowdhury Shri Adhir Ranjan;Gavit Dr. Heena Vijaykumar;Jayavardhan Dr. Jayakumar;Mahadik Shri Dhananjay Bhimrao;Patil Shri Vijaysinh Mohite;Radhakrishnan Shri T.;Rawal Shri Paresh;Satav Shri Rajeev Shankarrao;Sathyabama Smt. V.;Sule Smt. Supriya Sadanand

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a)whether the Government proposed for a strict factory act particularly for steel plant and also contemplated for a complete makeover of the 1948 Factories Act to bring it in sync with the Government's plan to boost manufacturing and job creation and if so, the details thereof;
- (b)whether the Government has called meeting with trade unions/employee representatives to make pitch for a new factories law;
- (c)if so, the details thereof;
- (d)whether the trade unions have questioned some of the key provisions which would take a large chunk of workers out of the purview of the factories law; and
- (e)if so, the corrective steps taken by the Government in this regard?

Answer

MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI BANDARU DATTATREYA)

- (a): The Government has initiated steps to amend the Factories Act, 1948, which aims to provide safety and health and welfare of labour as well as regulations of conditions of work.
- (b) to (e): The Government has consulted various stakeholders which includes Employers Association & Trade Unions for building a consensus. A tripartite consultative meeting under the Chairmanship of Hon'ble Minister for Labour and Employment has taken place on 3.11.2015 at Vigyan Bhawan, New Delhi. During the meeting the trade unions also gave various suggestions which would be duly evaluated.
